

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. 592/91 New Delhi, dated the 3rd April, 1995

(11)

Shri Vinod Ravi Das
S/o Shri Chotan Ravi Dass,
R/o N.29, Prem Nagar,
Karori Road, Nangloi,
Delhi-110041.

(By Advocate Shri D.R. Gupta) APPLICANTS

VERSUS

1. Director of Education,
Delhi Administration,
Delhi.
2. Deputy Director of Education (Sports),
Delhi Administration, Chatrasal Stadium,
Model Town, Delhi-110009.

(None appeared for the respondents) RESPONDENTS

JUDGEMENT (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri D.R. Gupta counsel for the applicant appears and states that the relief prayed for by the applicant has since been granted by the respondent and prays that this O.A. may therefore, be allowed to be withdrawn. His prayer is allowed. Therefore, this O.A. is dismissed ^{as withdrawn} ~~accordingly~~.
M

swd
(P. SURYAPRAKASAM)
Member (C)

Adige
(S.R. ADIGE)
Member (A)